

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 56 OF 2018 &
IA NO. 640 OF 2018

Dated: 2nd November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:
TANGEDCO

.... **Appellant(s)**

Versus

Central Electricity Regulatory Commission & Ors.

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Vallinayagam
Ms. S. Amali

Counsel for the Respondent(s) : Mr. Sitesh Mukherjee
Mr. Deep Rao for R-2

Mr. Ambuj Dixit for R-18

ORDER

Admit.

Issue Notice to the Respondents returnable on 22.11.2018

The learned counsel, Mr. S. Vallinayagam, appearing for the Appellant prays for another two weeks' time to file rejoinder.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file his rejoinder on or before 19.11.2018 after duly serving copy to the appearing Respondents.

List this matter on **22.11.2018**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

Pr/pk

(Justice N. K. Patil)
Judicial Member